The Uttar Pradesh Land Revenue (Amendment) Act, 1970

Act 9 of 1970

Keyword(s):
Land Revenue, Bhumidhars, Sirdar, Jot Bahi

Amendment appended: 23 of 1992
THE UTTAR PRADESH LAND REVENUE (AMENDMENT) ACT, 1970
(U. P. Act No. 9 of 1970)

[*Authoritative English Text of the Uttar Pradesh Land Revenue (Sanskodhan) Adhiniyam, 1970]*

AN ACT
to provide for the preparation of and supply to Bhumidhars and Sirdars in respect of their holdings an extract called Jot Bahi and for matters connected therewith.

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Land Revenue (Amendment) Act, 1970.

2. In section 33 of the U. P. Land Revenue Act, 1901, after sub-section (3), the following sub-sections shall be inserted namely:

"(4) Every time an annual register is prepared under sub-section (1), the Collector shall, as soon as may be after its preparation, cause to be prepared and supplied to every person recorded as blumidhar or sirdar a pass book, to be called the Jot Bahi, which shall contain such extracts from the annual register relating to all holdings of which he is so recorded (either solely or jointly with others) and in such manner and on payment of such fee, which shall be realisable as arrears of revenue, as may be prescribed:

Provided that in the case of joint holdings it shall be sufficient for the purposes of this sub-section if the Jot Bahi is supplied only to such one or more of the recorded co-sharers as may be prescribed.

Explanation—The Jot Bahi shall be a consolidated pass book for sirdar as well as bhumidhar holdings of a tenure-holder.

(5) Until a new annual register has been prepared under sub-section (1), every such person shall be entitled, without payment of any extra fee, to get any amendments made in the annual register under sub-section (2) incorporated in his Jot Bahi.

(6) The State Government may make rules to carry out the purposes of this section, including, in particular, rules prescribing the mode of reception in evidence, and of proof in judicial proceedings, of entries in the Jot Bahi, and the mode of its revision and authentication up-to-date and for issue of duplicate copies thereof, and the fees, if any, to be charged for any of the said purposes.

(7) In this section, 'prescribed' means prescribed by rules made by the State Government.

(8) Nothing in sub-sections (4) to (7) shall apply in relation to any area which is either under consolidation operations or under record operations."

3. The Uttar Pradesh Land Revenue (Amendment) Ordinance, 1970 is hereby repealed.

[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated March 16, 1970.

Passed in Hindi by the Uttar Pradesh Legislative Assembly on March 12, 1970 and by the Uttar Pradesh Legislative Council on March 21, 1970.

Received the Assent of the Governor on March 31, 1970 under Article 200, of the Constitution of India and was published in the Uttar Pradesh Gazette (Extraordinary), dated April 2, 1970.

Price 05 Paise.
THE UTTAR PRADESH LAND REVENUE (AMENDMENT) ACT, 1992

(U. P. Act No. 23 of 1992)

[As passed by the U. P. Legislature]

AN

ACT

further to amend the U. P. Land Revenue Act, 1901.

It is hereby enacted in the Forty-third year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Land Revenue (Amendment) Act, 1992.

(2) It shall be deemed to have come into force on September 24, 1992.

2. In section 33 of the U. P. Land Revenue Act, 1901, hereinafter referred to as the principal Act,

(a) for sub-sections (4) and (5) the following sub-sections shall be substituted, namely:

"(4) The Collector shall cause to be prepared and supplied to every person recorded as bhumidhar, whether with or without transferable rights, asami or Government Lessee a Kisan Bahi (Pass book) which shall contain—

(a) such extract from the annual register prepared under sub-section (1) relating to all holdings of which he is so recorded (either solely or jointly with others);

(b) details of grants sanctioned to him; and

(c) such other particulars as may be prescribed:

Provided that in the case of joint holdings it shall be sufficient for the purpose of this sub-section if Kisan Bahi (Pass book) is supplied to such one or more of the recorded co-sharers as may be prescribed.

(4-A) The Kisan Bahi (Pass book) referred to in sub-section (4) shall be prepared in such manner and on payment of such fee, which shall be realisable as arrears of land revenue, as may be prescribed.

(5) Every such person shall be entitled, without payment of any extra fee, to get any amendment made in the annual register under sub-section (2) incorporated in his Kisan Bahi (Pass book)."

(b) in sub-section (6), for the words "Jot Bahi (Pass book)", the words "Kisan Bahi (Pass book)" shall be substituted.
3. (1) The Uttar Pradesh Land Revenue (Amendment) Ordinance, 1992 is hereby repealed.

(2) Notwithstanding such repeal, any thing done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

N. K. NARANG,

Sachiv.